

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL No. 175 of 2015

Dated: 1st October, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Pragati Power Corporation Ltd. ...Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Ishan Mukharji

Counsel for the Respondent(s) :

ORDER

Counsel for the appellant states that affidavit of service is filed.

Learned counsel for Respondent No.4 seeks four weeks time to file reply. He may file the same on or before 29.10.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 16.11.2015 after serving copy on the other side.

List the matter on **18.11.2015.**

**(I.J. Kapoor)
Technical Member
ts/vg**

**(Justice Ranjana P. Desai)
Chairperson**